

340

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 226/95

DATE OF ORDER : 21-10-1997.

Between :-

M. Subba Rao

... Applicant

And

1. Indian Institute of Chemical Technology
(Formerly known as Regional Research
Laboratory), rep. by its Director,
Tarnaka, Hyderabad-9.
2. Addl. Labour Court, M.J. Market,
Hyderabad.

... Respondents

-- -- --

Counsel for the Applicant : Shri K.S. Murthy

Counsel for the Respondents : Shri C.B. Desai, CGSC

-- -- --

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S. Jai Pasameshwar, Member (J)).

R

-- -- --

... 2.

35

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

-- -- --

Heard Sri K.S.Murthy, counsel for the applicant and Sri C.B.Desai, standing counsel for the respondents.

2. The applicant has challenged in this OA the award passed by the Respondent No.2 in I.D.No.68/91 dt.7-10-94.

3. In view of the decision of the Hon'ble Supreme Court in the case of Krishnan Das Gupta Vs. Collector, Printing & Stationery (AIR 1996 SC 408), this Tribunal has no jurisdiction to examine the awards passed by the Labour Courts under the provisions of the Payment of Wages Act, The Minimum Wages Act, and the Industrial Disputes Act and Labour Acts.

4. In view of the above decision, this Tribunal has no jurisdiction to entertain this OA. However, the period spent by the applicant in prosecuting this OA before this Tribunal has to be excluded for the purpose of limitation when he presents the case before the proper judicial forum.

5. In view of the above, the OA is returned to the applicant for presenting before the proper judicial forum. No order as to costs.


(B.S.JAI PARAMESHWAR)

Member (J)

21.10.97


(R.RANGARAJAN)

Member (A)

Dated: 21st October, 1997.
Dictated in Open Court.

av1/


D.R

..3..

Copy to:

1. The Director, Indian Institute of Chemical Technology
Tarnaka, Hyderabad.
2. Addl. Labour Court, M.J. Market, Hyderabad.
3. One copy to Mr. K.S. Murthy, Advocate, CAT, Hyderabad.
4. One copy to Mr. C.B. Desai, Addl. CGSC, CAT, Hyderabad.
5. One copy to HBSJP, CAT, Hyderabad.
6. One copy to D.R. (A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

7/11/92
2
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : M.
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 21-10-97

ORDER/JUDGMENT

M.A./R.A./G.A. NO.

in

D.A. NO. 226/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

Off -
Settled

YLR

II Court

